

**Declaration and Undertaking by Food Business Operator**  
(For Repacker/Repackagers)

(To be given on the Letterhead of the FBO/Firm/Company)

I/We \_\_\_\_\_ [as Proprietor/ Partner/ Director/ Authorised Signatory of M/S \_\_\_\_\_], located at \_\_\_\_\_ < Place of location > \_\_\_\_\_ in \_\_\_\_\_ <name of the State/UT \_\_\_\_> , hereby declare and undertake that :

1. I am/We are an applicant for new license/ modification of existing license under the Food Safety and Standards Act (FSS Act), 2006.
2. The nature of business of my /our Firm/ Company is Repackaging of \_\_\_\_\_ <Name of product(s) as mentioned in the product description of the online Form B> \_\_\_\_\_ .
3. The above food items shall be purchased /procured only from vendors having valid license/ registration under the FSS Act, 2006 and repacked in our repackaging unit aforementioned.
4. The above mentioned food items shall be brought/ transported to our unit under hygienic conditions with proper bulk packaging while maintaining the special storage/ transport conditions.

I/ We shall comply with the general hygiene and sanitary requirements as mentioned in Schedule 4 of the Food Safety and Standards (Licensing and Registration of Food business) Regulations, 2011, at all times and shall be responsible and liable for any violation thereof.

	Signatures of the Authorised Signatory with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____